## NOTIFICATION No. 57/ 2008-Customs (N.T.)

New Delhi, the 29th May, 2008.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on

- (i) the Commissioner of Customs, New Customs House, Mumbai and
- (ii) the Additional Commissioner of Customs, New Customs House, Kolkata

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Global Exim Inc, M/s H.M. International, M/s B.M. Exports controlled by Shri Mohan Lal Arora, Shri Pawan Kumar Sharma, Shri Nathu Ram Sharma and Shri Harmesh Arora issued, vide, DRI. F.No. 50D/137/2005-Cl/1738, dated the 26<sup>th</sup> June, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi.

[F.No. 437/42/2007-Cus.IV] (Aseem Kumar)

Under Secretary to the govt. of India